Written Answers to

Organizing 'Krishi Melas'

4069. SHRI TARUN VIJAY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the fertilizer companies are organizing 'Krishi Melas' like auto expo in the country;

- (b) if so, whether the public representatives are invited in these Melas; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (c) Rashtriya Chemicals and Fertilizers (RCF), a fertilizer Public Sector Undertaking under the administrative control of Department of Fertilizers, organizes Krishi Melas. They invite representatives of the public in these Melas as per their availability. Other PSUs participate in Krishi Melas organized by State Agricultural Universities and State Governments.

Supply of fertilizers and pesticides

4070. SHRI K.C. TYAGI: DR. V. MAITREYAN:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government propose to provide sufficient supply of fertilizers and pesticides to the farmers of the country;

(b) if so, the details thereof;

(c) the steps taken to provide financial support for the States, including Tamil Nadu so as to provide essential fertilizers and pesticides to farmers at subsidized rate;

(d) the names of fertilizers and pesticides manufacturers and suppliers from whom these fertilizers and pesticides are procured; and

(e) the manner in which Government ensures the adequate supply of fertilizers and pesticides to the farmers of the country including, Tamil Nadu?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (e) The following steps are being taken by the Government to ensure adequate and timely availability of fertilizers

Unstarred Questions

at State level as per projected requirement by Department of Agriculture and Cooperation (DAC):----

(a) The month-wise demand is assessed and projected by the Department of Agriculture and Cooperation (DAC) in consultation with the State Governments, before commencement of each cropping season. Accordingly, month-wise, State-wise supply plan is made by Department of Fertilizers and issued to the States (including Tamil Nadu) and fertilizer companies. State Governments are responsible for monitoring the availability intra-State.

- (b) DOF, continuously monitors the availability through following system:-
- (i) The movement of all major subsidized fertilizers is being monitored throughout the country by an on-line web based monitoring system (www.urvarak.co.in) also called as Fertilizer Monitoring System (FMS);
- (ii) The State Governments are regularly advised to coordinate with manufacturers and importers of fertilizers for streamlining the supplies through timely placement of indents for railway rakes through their State institutional agencies like Markfed etc.
- (iii) Regular weekly Video conference is conducted jointly by Department of Agriculture and Cooperation (DAC), Department of Fertilizers (DoF), and Ministry of Railways with State Agriculture Officials and corrective actions are taken to dispatch fertilizer as indicated by the State Governments.
- (iv) The gap in the demand and domestic production of fertilizer is met through imports.

(c) Department of Fertilizer is providing reimbursement of rail freight on movement of all the chemical fertilizers (Urea, DAP, MOP and NPK) for all the States (including Tamil Nadu) as a primary freight subsidy and along with this secondary freight subsidy for distribution from rail head to block level in case of urea only.

(d) Department of Fertilizers (DoF) has notified Special Freight Scheme for P&K fertilizers (except SSP), *w.e.f.* 01.04.2012, for giving subsidy for secondary movement for difficult, hilly and accessible States like Jammu and Kashmir, Himachal Pradesh, Uttarakhand, all North Eastern States and Andaman and Nicobar Islands, in order to have equitable distribution of fertilizers. The list of fertilizer manufacturing companies is given in Statement (*See* below).

As regards pesticides, the manufacturing in the Pesticide sector is deregulated and pesticides are freely importable subject to fulfillment of the conditions indicated in the current Exim policy. The Department of Chemicals and Petrochemicals neither procures pesticides nor provides any financial support for their procurement.

Statement

Sl. No.	Name of company
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	Public Sector:
1.	National Fertilizers Ltd. (NFL)
2.	Brahmaputra Valley Fertilizers Corporation Ltd. (BVFCL)
3.	Fertilizers and Chemicals Travancore Ltd. (FACT)
4.	Rashtriya Chemicals and Fertilizers Ltd. (RCF)
5.	Madras Fertilizers Ltd. (MFL)
	Cooperative Sector:
6.	Indian Farmers Fertilizers Cooperative Ltd. (IFFCO)
7.	Krishak Bharati Cooperative Ltd. (KRIBHCO)
	Private Sector:
8.	Gujarat State Fertilizers and Chemicals Ltd. (GSFC)
9.	Gujarat Narmada Valley Fertilizers Co. Ltd. (GNFC)
10.	Kribhco Shyam Fertilizers Ltd. (KSFL)
11.	Coromandal International Ltd. (CIL)
12.	Shriram Fertilizers and Chemicals (SFC)
13.	Duncans Industries Ltd. (DIL)*
14.	Zuari Industries Ltd. (ZIL)
15.	Southern Petrochemicals Industries Corporation (SPIC)

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	16.	Greenstarr Fertilizers Ltd.
	17.	Manglore Chemicals and Fertilizers Ltd. (MCF)
	18.	Indo Gulf Fertilizers (IGF)
	19.	Hindalco Industries Ltd. (HIL)
	20.	Deepak Fertilizers and Petrochemicals Corporation Ltd. (DFPCL)
	21.	Nagarjuna Fertilizers and Chemicals Ltd. (NFCL)
	22.	Chambal Fertilizers and Chemicals Ltd. (CFCL)
	23.	Tata Chemicals Ltd. (TCL)
	24.	Paradeep Phosphates Ltd. (PPL)

[RAJYA SABHA]

Unstarred Ouestions

*Production suspended.

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Written Answers to

Renewal of service contracts in NIPER

4071. DR. JANARDHAN WAGHMARE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the constitution of the Committee for Renewal of Service Contracts are not done as per National Institute of Pharmaceutical Education and Research (NIPER) Act and Statutes;

(b) the case where the service contracts have not been renewed since last three years; year-wise;

(c) whether pension benefits are being given to employees of NIPER; and

(d) if so, how Government justifies deduction of pension contribution under contract system?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) No, Sir.

(b) Only in one case contract was not renewed by the Board of Governors (BoG), National Institute of Pharmaceutical Education and Research (NIPER), Mohali in 2013.

(c) Yes, Sir.